

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2440
ANSWERED ON:11.03.2015
COMPENSATION FOR LAND
Singh Shri Uday Pratap

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has acquired land for the proposed bio-diversity parks in Delhi;
- (b) if so, the details of land acquired for the same, location-wise;
- (c) whether the DDA has paid all land owners at market price under present land acquisition law;
- (d) if so, the details thereof; and
- (e) if not, the action being taken by the DDA to provide land for land to the land owners?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a)&(b): Yes, Madam. Delhi Development Authority (DDA) has informed that land measuring 163.15 acres forming part of two revenue estates namely JharodaMajraBurari and Wazirabad and land measuring 301.68 acres of village Burari have been acquired by the Government of National Capital Territory of Delhi (GNCTD) for development of bio-diversity parks by DDA.
- (c)&(d): DDA has informed that the land for bio-diversity parks was acquired as per the then old Land Acquisition Act, 1894.
- (e): Does not arise.